

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH: JAIPUR

Registration No. P.A-18 of 1996
(Arising out of OA-276 of 1994)

Date of order 30. 8.1996

Pawan Singh Applicant

Versus

The Union of India & Others ... Respondents

7

Coram: Hon'ble Mr. N.K.Verma, Member (A)

Hon'ble Mr. Rattan Prakash, Member (J)

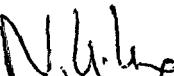
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O R D E R

Hon'ble Mr. N.K.Verma, Member (A):

This is a Review Application filed against the order passed on 23.2.1996 by a Division Bench in OA-276 of 1994 by which the OA was dismissed. The Review application is devoid of merits as through this application the applicant has tried to have the entire matter regarding his removal from service re-opened without bringing to our notice the apparent errors on the face of the record or any matter which was not brought to our notice despite of the due diligence on the part of the applicant. In view thereof the Review application is dismissed as devoid of merits.


(RATTAN PRAKASH)
MEMBER (J)


(N.K.VERMA)
MEMBER (A)